

**BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH NEW DELHI**

OA No. 1203/2024

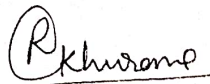
News Item titled "Notified Aravalli forest portion sold for mining"
appearing in the Times of India dated 15.09.2024

INDEX

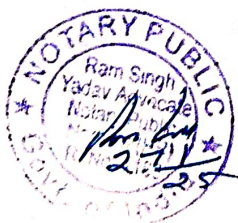
Sr. No.	Particular	Page No.
1.	REPLY ON BEHALF OF RESPONDENT No.3 i.e. Haryana State Pollution Control Board	
2.	Annexure-R/1 - Copy of e-auction Notice dated 15.05.2023	
3.	Annexure-R/2 - Copy of letter of Intent dated 04.08.2023 issued by Mining department, Haryana	
4.	Annexure-R/3 - Copy of letter dated 08.08.2024 received from M/s Landsworthy Mining & Infra LLP	

Date: 27.01.2025

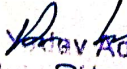
Place: Mahendragarh

Through 

Rahul Khurana, Advocate
A-174, 3rd Floor, Defence Colony
New Delhi, 09811894060
rkhuranalegal@gmail.com



ATTESTED

Ram Singh Yadav 
Advocate
Notary Public, Mahendragarh
27.01.2025

**BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH NEW DELHI**

OA No. 1203/2024

News Item titled "Notified Aravalli forest portion sold for mining" appearing in the Times of India dated 15.09.2024

Reply on behalf of Respondent No. 3 i.e. Haryana State Pollution Control Board.

Most Respectfully Showeth:

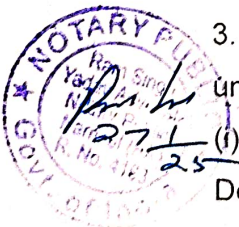
1. That this Hon'ble Tribunal has taken cognizance of the news item titled "Notified Aravali forest portion sold for mining" appearing in the Times of India dated 15.09.2024. This Hon'ble Tribunal vide order dated 01.10.2024 observed from news article that News item relates to Aravali tracts of Rajawas in Haryana's Mahendragarh district, where a portion of the Aravali forest was declared as 'protected forest' and then one-fourth of the same land was auctioned for mining. This Hon'ble Tribunal has sought reply from respondents including answering respondents.

2. That present reply is being filed dealing with the issues concerning with the answering respondent, on the basis of information available in the record of answering respondent and liberty is being craved to file additional reply as and when required, with the permission of this Hon'ble Tribunal.

3. That facts pertaining to proposed mining activity are as under:

(i) As per e-Auction Notice dated 15th May, 2023 issued by Department of Mines and Geology, Govt. of Haryana, Khasra Nos. pertaining to Rajawas Mining are 91, 96, 97, 98, 99, 102 and 103 of village Rajawas, Tehsil & Distt. Mahendragarh having area of 119.55 Acre. Copy of e-auction Notice dated 15.05.2023 is annexed as **ANNEXURE-R/1**.

(ii) That Mining department has issued Letter of Intent dated 04.08.2023 in favour of M/s Landworthy Mining & Infra LLP. Copy



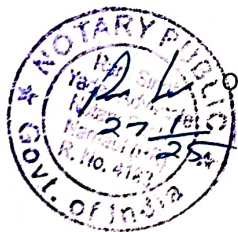
of letter of Intent dated 04.08.2023 issued by Mining department, Haryana is annexed as **ANNEXURE-R/2**. The said unit has applied for Environment Clearance to the SEIAA, Haryana which has issued TOR for the mining project in question.

(iii) That TOR (Term of reference) issued by SEIAA, Haryana vide file No. SEAC/HR/2024/125 dated 12.06.2024. M/s Landworthy Mining & Infra LLP vide letter dated 08.08.2024 has requested the answering respondent to conduct public hearing. Copy of letter dated 08.08.2024 is enclosed herewith as **ANNEXURE-R/3**.

(iv) That public hearing/consultation is yet to be conducted which will be followed by appraisal in terms of EIA Notification dated 14.09.2006 by the concerned Expert Appraisal Committee. Date of public hearing was scheduled to be held on 17.09.2024 by the Deputy Commissioner, Mahendragarh at Narnaul vide their letter No. 2384/Vikas dated 13.08.2024. However, the said public hearing could not be conducted and cancelled due to administrative reasons. The Public hearing/consultation shall be conducted as per procedure prescribed under the Notification of 2006.

4. That all environmental aspects are being considered during appraisal by the concerned Expert Appraisal Committee.

The answering respondent shall abide by further directions of this Hon'ble Tribunal.



Regional Officer,
Haryana State Pollution Control Board, Mahendragarh
(For Respondent No.3)

Date: - 27.01.2025
Place: - Mahendragarh

ATTESTED

Ram Singh Yadav Advocate
Notary Public Mahendragarh

BEFORE THE NATIONAL GREEN TRIBUNAL

PRINCIPAL BENCH NEW DELHI

OA No. 1203/2024

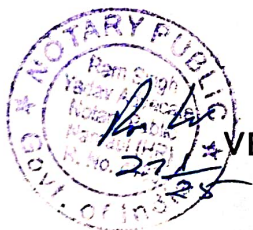
News Item titled "Notified Aravalli forest portion sold for mining"
appearing in the Times of India dated 15.09.2024

AFFIDAVIT


I, Krishan Kumar, Regional Officer, Haryana State Pollution Control Board (HSPCB), about 55 Years Aged do hereby solemnly affirm and state as under:


1. That I am authorized representative of the Respondent No.3 in present case. I am well conversant with the facts and circumstances of the case therefore; I am competent to swear this affidavit.
2. That I have read the contents of accompanying reply which has been drafted under my instructions.


DEPONENT

**VERIFICATION**

Verified that the contents of above affidavit are true and correct to my knowledge and on the basis of information derived from the official record which I believe to be true and no material fact has been concealed therein.


DEPONENT

ATTESTED

Ram Singh Yadav Advocate
Notary Pub. 27/1/25



**Department of Mines and Geology
Govt. of Haryana**

e- Auction Notice

Date 15th May, 2023

No. DMG/HY/e-Auction/MGR/2023/2583

It is hereby notified for the information of the General Public that for grant of mining leases/mineral rights, for excavation of minor mineral namely "Stone" from the minor mineral mines of the district **Mahendergarh**, the e-Auction process (Registration/User ID) and submission of bidding will be as per schedule given below:

Sr. No	Titles	From	To
1	Registration and Creation of user ID and uploading of documents	19.05.2023 10:00 AM	14.06.2023 Upto 05:00PM
2	Deposition of EMD	19.05.2023 10:00 AM	14.06.2023 Upto 05:00PM
3	E-service fee	19.05.2023	14.06.2023 Upto 05:00PM
4	Bidding	19.06.2023	Till the conclusion of Auction
Note: The manual for prospective bidders shall be available on e-Auction portal.			

The important instructions for participation in the online e-Auction are as under:

1. The bids shall be made online on the **e-Auction web portal**, link of which is available on website of the Department **<https://minesharyana.gov.in/>** under the tab 'Auctions/Tenders'.
2. The intending bidders before participation in the e- Auction/bidding process will be required to create a User Account **and to obtain a User-ID and Password for the e-Auction Platform by following the link given on the website of the Department of Mines and Geology, Haryana i.e.; minesharyana.gov.in** under the tab 'Auctions/Tenders'.
3. The intending bidders once registered/ having created the "user account" would not be required to get registered again.

(Signature)
Mining Engineering,
Department of Mines and Geology,
For Director, Haryana

Department of Mines and Geology, 2nd Floor, D.H.L. Square, Plot No. 9, Sector 22, Panchkula

4. On successful Registration a **Wallet** for the bidder will get created in the name of bidder/ intending bidder for keeping additional amount.
5. The detailed instructions for participation in e-Auction can be perused at "**Bidders Manuals**" attached as Annexure A. The copy of same can also be downloaded from link "**Download Manuals**" at e-Auction web portal.
6. The prospective/intending bidders having created user account shall upload following documents (in PDF format not exceeding limit of 10 MB for individual document)
 - i. **No-Dues-Certificate(s)** from the concerned Officer In-Charge(s) of the District Mining Office (s) or an affidavit sworn before any Magistrate to the effect that no amount of contract money, royalty, dead rent or surface rent is due in respect of any mining lease/contract or mineral concession held by him (or any of his family members) currently or in the past.
 - ii. **Copy of the Partnership Deed** (where bidding entity is a partnership firm) or Articles of Association (where bidding entity is a registered Company) or an Affidavit (where bidding entity is a sole proprietorship firm and the bidder is participating as an Individual).
 No transfer or addition or deletion of the Partners/Directors will be permissible before execution of the agreement;
 - iii. **A copy of the authority letter** by the Partnership Firm (where bidding entity is a partnership firm) or a copy of the resolution of the Board of Directors (BoD) of the Company (where bidding entity is a registered Company) in favor of the person (authorized representative) who shall be offering the bids online on behalf of the bidding entity.;
 - iv. **An affidavit by the authorized representative** of the bidding entity participating in the bid to the effect that the bidder/any of the partners of the partnership firm/any of the Directors of the Company have not been debarred from participation in the auction and from obtaining a mineral concession/s from the State of Haryana.
7. **Deposition of amount of Earnest Money Deposit (EMD): Earnest Money for participation in bidding process for any mining area/site/ unit/ block shall be equal to 10% of the reserve price rounded by an amount of Rs. 10,000/-.**
8. The prospective bidders would have option to select one or more mines of their interest for participation in the auction and would have option to be change the same before the last date for deposit of EMD
9. The perspective bidders shall deposit lumpsum amount of EMD, which shall not be less than 10% of the highest amount of reserve price among the mines opted to be participated by the bidder.

10. The prospective bidders for participation in the bidding shall transfer (RTGS/NEFT) funds in lumpsum amount, to be deposited as EMD and other amount of bid security etc., online to the Account of the Department as per detail given below:

TYPE OF ACCOUNT: CURRENT ACCOUNT

Account No: DMGZ9999

MICR Code: 160751005

SWIFT BIC CODE: IDFBINBB

IFSC CODE: IDFB0010209

Note: All amount will be accepted in INR and refunds, if any, will also be in INR.

The prospective bidder is required to make single transaction for the EMD amount.

11. On successful transfer of lumpsum amount as EMD and other amount/s towards bid security etc. in the above said Account of the Department up to **14.06.2023 till 05:00 PM** and successfully verification [UTR 22 digits (in case of RTGS) or 16 digits (in case of NEFT) Verification on the e-Auction portal, as a part of e-Auction process] of the EMD deposited along with the prospective bidder having already submitted other documents as per clause 6 shall be eligible to offer further bid for mine.
12. In case the amount deposited is not verified (UTR Verification on the e-Auction portal) within stipulated time frame, the intending bidder will not be allowed to enter in e-Auction of mine(s)/block(s). In case of highest bidder of any of the mine, the amount equal to 10% of the reserve price rounded by Rs. 10,000/- will be deducted from the lumpsum EMD already deposited and such highest bidder will be able to offer bids for further mines, if so desire, only in case the balance amount is equal or more than 10% of the reserve price of next mine selected for bidding. If the balance amount is less than the 10% of the reserve price of next mine selected for bidding, the bidder may add additional amount before commencement of bidding time for mine to be participated in the e-auction.
13. **Process for Top-up of EMD from wallet of the bidder:** The prospective bidder, in addition to depositing EMD in the Account of the Department, may deposit and keep additional amount in his wallet, by clicking the link "**My Account**" available on top right corner on portal;
- Note:** It is clarified that amount of EMD to be deposited initially has to be deposited as per steps given in clause (10) above and in case of deposits (Top-up of EMD) in wallet by following payment gateway by clicking link "**My Account**".
14. **Refund of the EMD**
On completion of the auction process of all the mines in this list, the amount of EMD of the un-successful bidders or balance amount of EMD out of lumpsum amount to the successful bidders, if any, would be

Santi

Department of Mines and Geology, 2nd Floor, DILL Square, Plot No. 9, Sector 22, Panchkula

refunded, provided the same is otherwise not ordered to be forfeited. The prospective bidders shall furnish details of their account for **refund of EMD** (a) Refund Account Name (b) Refund Account No. (c) IFSC code of the Bank.

Note: Please cross check the information to be submitted online before saving the same as the information in non-editable.

15. Refund from the wallet:

Bidder may request for refund by clicking on '**Request for Refund**' button available under the section "**My Account**" and will get refunded to his Refund Account.

16. Deposition of amount of E-service fee for participation in the e-auction The prospective bidders shall have to pay **e-Service Fee/Administrative Charges of Rs. 11000/- plus GST online** for each of the mine to be participated for e-auction through Debit Card/Internet Banking by using the service of secure electronic payment gateway available on the e-Auction portal itself with the link titled as '**Pay Now**'. The secure electronic payments gateway is an online interface between contractors and online payment authorization networks. The Payment for e-Service Fee/Administrative Charges of the bank can be made by eligible bidders/contractors online directly through **Debit Cards & Internet Banking Accounts**.

17. Furnishing of wrong information or documents: In case any of the information furnished for creation of User Account and/or any of the documents uploaded as above are found to be wrong/false at any stage during or after the e-Auction, the same shall be liable for action as under:

- i. The Department shall be entitled to invoke revocation/cancellation of bid;
- ii. The Department shall be entitled to forfeit the amount deposited (EMD or any other amount) at the time of auction;
- iii. Even in case, the false information/document is detected after the award of mineral concession, the Department shall be entitled to terminate the mineral concession.
- iv. The Department shall debar the bidder from participation in any subsequent auction for a period of 5 years.

18. Information /training/ clarification/ difficulty for participation in the e-auction process: In case of any query regarding process of e-Auction and for undertaking training, the intending bidder can contact **Help-desk support for e-Auction Portal** for offering Technical Support Assistance over telephone from Monday to Friday (**Exclusions: GAZETTED HOLIDAYS**) between **10:00 A.M to 06:30 P.M as per details given below:**

Department of Mines and Geology, 2nd Floor, D.H.L. Square, Plot No. 9, Sector 22, Panchkula

Following helpdesk No. shall be open between 10: 00 AM to 18:30 PM IST		
Contact Person	Email ID	Tel. No.
1. Ms. Neeti Bala Chandra	neeti.bala@c1india.com	+91-7291981128
2. Mr. Chandan Kumar	chandan.kumar@c1india.com	+91-9015145373
3. Mr. Sandeep	Sandeep@c1india.com	+91-9050287464
4. Ms. Sneha Kapoor	sneha.kapoor@c1india.com	+91-9953126803
In case the issue is not resolved by the above team, kindly contact on contact given below		
1. Mr. Mukesh Kumar	mukesh.kumar@c1india.com	+91-7291981127
Monday to Friday (Exclusions: Gazette Holidays)		
Dedicated centralized email id: auctions@c1india.com		

- i. The bidders may also send queries to the help-desk through e-mail by sending an email to auctions@c1india.com along with appropriate screenshots or error description.
- ii. The Online **Training Videos** for prospective bidders shall be available on e-Auction portal.

19. Bidding Process:

Serial auction of mines: The mines shall be put-up for auction serially from top to bottom as per list notified in the Auction Notice.

- i. The bidding process shall start on **19.06.2023 at 10:00 AM**.
- ii. On the start of the bidding process, the name and the particulars of the mine at Sr. No. 1 to be put-up for e-Auction shall be displayed to the bidders.
- iii. The perspective bidder would be allowed to offer bids only in case the mine put to auction is selected for participation in bidding.
- iv. In case no bid is received during first 60 minutes after the commencement of bidding process the first round of auction of said mine/block offered shall conclude. The new mine/next in the Sr. no., from the list of mines being taken up for auction, would be offered for auction on 10:00 AM of the following day.
- v. If a bid/s is/are received during first 50 minutes but no bid is received during last 10 minutes of the auction (50 minutes to 60 minutes), the bidding shall be concluded by the system after 60 minutes of commencement of bidding.
- vi. In case a bid is received during last 10 minutes (50 minutes to 60 minutes) the auction shall be extended by blocks of 10 minutes till such time that no bid is received during the last extended block of 10 minutes. Thus, the bidding shall be concluded when no bid has been received in the last 10-minute extended block.

Note: To illustrate, if a bid is received in say, the 55th minute, the bidding process shall extend by 10 minutes from 60 to 70 minutes. If a bid is now received, say in the 69th minute, the bidding process shall again get extended for

another block of 10 minutes from 70 to 80 minutes. If no bid is received from 70 to 80 minutes the bidding process will conclude after expiry of 80 minutes.

- vii. **Fresh Round of auction for unsuccessful mines:** The mines which fail to attract bidders during first round of auction, completed serial wise, shall again be offered for e-auction for second time to explore the possibility of attracting bidders.


Note: To illustrate say there are total 04 mines offered/notified for auction. The mine at Sr. no 1 fails to attract any bid during first 60 minutes and the auction gets concluded as explained in Sub Clause (iv) above. The mine at Sr. no 2 will be offered for e-auction/bidding on next day (day two). Finally, after concluding auction process for mine Sr. No 4, the mine says at Sr. no 1 which failed to attract bidders in first round will be again offered for bidding. The same process will be followed for any other mine which fails to attract bid in first round.

- viii. **Incremental amount:** Minimum incremental bid amount shall be Rs. 5,00,000/- and its multiples.
- ix. **Auction without any break:** Auction of any mine that has started at 10:00 AM shall be completed, without any break, irrespective of the number of days taken in the process.
- x. **Auction of new mine on following day of conclusion of auction:** Any new mine, from the list of mines being taken up for auction, would be offered for auction on 10:00 AM of the following day on which the ongoing auction of last mine was/ is concluded.
- xi. **Confidentially of bids/Display of the bids:** All bidding participants shall be able to view the quoted highest bid value during online bidding process and they will be able to have details of all of their own quoted bids at their end. However, the names/identity of any of bidder in any manner will not be accessible to anyone during auction.
- xii. **Payment of balance amount of initial bid security by highest bidder:**

On conclusion of the bid/auction for any particular mine, a system generated confirmation of highest bid offered by the highest bidder shall be sent automatically on the registered email and SMS will be sent on the registered mobile number, directing the highest bidder to deposit an amount equal to 10% of the highest bid after adjusting the EMD deposited for said mine/ block, as 'Initial Bid Security' within 24 hours of such confirmation. The payment has to be made through RTGS/NEFT mode (as process mentioned in clause 10). The payment is required to be made into Department's account

directly and a 22 digits (in case of RTGS) or 16 digits (in case of NEFT) UTR number will be required to verified through the option available on portal for Verification of UTR by the highest bidder. Further, it may also be noted that the highest bidder is not allowed to adjust the amount available in the wallet for payment of difference account. The highest bidder is required to make a single independent transaction for the balance amount.

- xiii. In case the highest bidder of preceding mine has funds available in Account (after retention of amount equal to EMD for his successful bid by the Department) equal to EMD for any subsequent mine being offered for auction he may opt for participation in the bidding like any of the other bidders.
- xiv. **Non-payment of balance amount of initial bid security by the highest bidder:** In case the bidder is not able to deposit the initial bid security within period allowed as above, the EMD shall be forfeited and he shall be debarred for 5 (five) years to participate in any further/future auction.
- xv. **Prospective Effect of Debarment:** The highest bidder of any mine, may participate in subsequent bids for other mine/s in the auction list during the period of 24 hours provided to pay the balance amount towards initial bid security for earlier highest bid. The following scenarios may emerge:
- The bidder fails to deposit the balance amount for the first mine for which he was the highest bidder. The EMD for the mine in question shall be forfeited and he shall be debarred from participating in future auctions for a period of 5 years. The system shall block the bidding by this bidder in all ongoing/subsequent bids. Any other highest bids offered subsequently by the bidder thus debarred shall automatically stand cancelled.
 - The bidder deposits the balance amount for the first mine for which he was the highest bidder but fails to deposit the balance amount for the subsequent mine for which he was also the highest bidder. The bid for the first mine shall be accepted. The EMD for the mine for which the balance amount was not deposited shall be forfeited and the bidder shall be debarred from participating in future auctions for a period of 5 years.
- xvi. **Refund of EMD:** After the completion of the bidding process the EMD amount of the unsuccessful or any balance amount of the highest bidder after adjustment of amount to be deposited, would be refunded/transferred to the account of the bidders on conclusion of the auction process. The unsuccessful bidder may request for refund through "Refund EMD" available under "My Account" section.


Mining Engineering,
For Director Mines and Geology
Haryana.

Department of Mines and Geology, 2nd Floor, DHL Square, Plot No. 9, Sector 22, Panchkula

20. The details of the areas of the Mining Blocks along with reserve price and period of mining leases, are given below:

Sr. No.	Name of mining lease	Name of village	Details of Khasra Nos.	Area as per Revenue record (in Acre)	GPS reading of all corner point taken by HARSAC by using DGPS	Area as per GPS reading (in Acre)	Reserve Price/ Annual dead rent per annum (in crores)	Period (in years)
Mahendergarh								
1	Pachnota	Pachnota	12/ 17, 18/1, 18/2, 19, 22, 23, 24 14/ 1 min, 2/1, 2/2, 3, 8, 9, 10 min, 11, 12, 13, 18/2, 19/2, 20/2, 21, 22, 23 15/ 15/1 min, 15/2 min, 16/2 min 22/ 5 min, 6 min, 14 min, 15 min, 16 min 23/ 1, 2, 3, 9, 10, 11, 12, 19, 20, 21, 22	28.23	Pillar Latitude Longitude A 27°54' 35.081" N 75° 59' 5.287" E B 27°54' 37.728" N 75° 59' 5.314" E C 27°54' 38.998" N 75° 59' 3.914" E D 27°54' 39.060" N 75° 59' 2.600" E E 27°54' 40.460" N 75° 59' 2.100" E F 27°54' 41.760" N 75° 59' 4.800" E G 27°54' 43.899" N 75° 59' 5.379" E H 27°54' 46.812" N 75° 59' 5.409" E I 27°54' 50.100" N 75° 59' 3.000" E J 27°54' 50.800" N 75° 59' 5.600" E K 27°54' 54.149" N 75° 59' 7.933" E L 27°54' 58.532" N 75° 59' 7.979" E M 27°54' 58.506" N 75° 59' 13.852" E N 27°54' 54.597" N 75° 59' 13.505" E O 27°54' 48.575" N 75° 59' 12.035" E P 27°54' 44.831" N 75° 59' 11.200" E Q 27°54' 40.927" N 75° 59' 9.813" E R 27°54' 35.070" N 75° 59' 7.733" E	28.59	12.62	10
2	Rajawas	Rajawas	91, 96, 97, 98, 99, 102 and 103	119.55	A N 28° 19' 1.654" E 76° 03' 2.634" B N 28° 19' 00.892" E 76° 03' 09.025" C N 28° 18' 44.345" E 76° 03' 68.862" D N 28° 18' 44.345" E 76° 03' 33.444" E N 28° 18' 34.547" E 76° 03' 34.516" F N 28° 18' 34.547" E 76° 03' 08.76" G N 28° 18' 14.952" E 76° 03' 08.616" H N 28° 18' 14.952" E 76° 02' 59.09" I N 28° 18' 20.94" E 76° 03' 01.118" J N 28° 18' 34.547" E 76° 03' 02.23" K N 28° 18' 44.345" E 76° 06' 02.287"	122.5	32.20	10
Note: The online manual for prospective bidders shall be available on e-Auction portal.								


21. The terms and conditions of the Auction:

- The period of lease shall commence w.e.f. the date of grant of environmental clearance by the Competent Authority and the Consent to Operate (CTO) by the State Pollution Control Board, whichever is later, or on expiry of the period of 12 months from the date of issuance of LoI, whichever is earlier.
- Any site/area/ mine offered for auction can be withdrawn from the Auction without assigning any reason;
- Due care had been taken in specifying the details of the areas of the mining blocks. However, in case of any inadvertent clerical mistake in area detail/Khasra number etc., the same shall be got rectified/corrected even after the completion of the auction but before

Department of Mines and Geology, 2nd Floor, DHL Square, Plot No. 9, Sector 22, Panchkula

execution of Lease Deed;

- iv) The lease areas are Tentative and are being notified on 'as is where is' basis and all prospective bidders are expected and presumed to have surveyed the areas to make their own assessment for the potential of the areas for which bids are to be offered.
- v) The bidders are expected and presumed to have gone through the terms and conditions of auction notice and also the applicable Acts and Rules for undertaking mining. The State government shall not be responsible for any kind of loss in land/area or any other loss to the bidders/contractors at any point of time (before or after grant of lease) on any account including on account of reduction of land/area/production/non grant of permission for mining in part area or otherwise on account of any condition stipulated for undertaking mining by any competent authority.
- vi) No request regarding reduction in bid amount on account of reduction in land/area of the Mining Block, on any account including that of change in description of khasra numbers/location etc. at any stage will be entertained on any ground. This shall also include any loss/reduction of area for actual mining for want of compliance of applicable laws/restrictions for mining or part of the contracted area had already been operated in the past. Needless to state that this also includes the changes, if any, as per condition above and the prospective bidder shall give their bids taking account of all such eventualities;
- vii) No person shall be eligible to participate in the Auction, who or any of his family members is a defaulter of any mining dues in respect of any mineral concession granted in the past or any other current mineral concession. In case any of the partners of a Partnership Firm or a Director of a company participating in the auction process or any of their family members are found to be defaulter, the bidder firm/company would be held ineligible. Further, any person, firm or company as the case may be who had been specifically debarred to participate in the auction would not be eligible to participate in the auction;
- viii) In case any bidder participated in the auction is found to be default in arrears of government dues on account of any mineral concession obtained from the State of Haryana at any stage, his bid shall be revoked/cancelled with forfeiture of the amount deposited in order to obtain the said mine on lease;
- ix) All intended participant can view the highest quoted bid during online bidding process. The highest bidder will be informed for confirmation of the same through e-mail and SMS alert at his online registered email and Mobile Number respectively on the conclusion of the respective mine;


 Mining Engineering
 For Director Mines and Geology
 Haryana.

Department of Mines and Geology, 2nd Floor, DHL Square, Plot No. 9, Sector 22, Panchkula

- x) The highest bid received/quoted shall become the 'annual Dead Rent' amount payable by the bidder/contractor. The amount of annual Dead Rent initially determined on the basis of competitive bids/auctions shall be increased by 10% on completion of each block of three years; for every three years.

Explanation: If the initially determined annually bid/Dead Rent is Rs. 100/-, it shall be increased to Rs. 110/- with the commencement of the fourth year and to Rs. 121/- with the commencement of the 7th year and so on and so forth for the next each block of three years.

- xi) The highest bidder would be informed about the same- confirmation that he being declared as highest bidder- as per which he shall be liable to deposit 25% of the annual bid/Dead Rent amount as "security" and one month's advance Dead Rent. The above said amount shall be deposited as per following schedule:

- a) an amount equal to 10% of the annual bid amount/ highest bid, after adjusting the EMD deposited for said mine/ block, as 'initial bid security' within 24 hours of conclusion of the bidding process as per details given in **clause 19 (xii)**.
- b) balance amount of bid security i.e. 15% of an annual bid amount before commencement of the mining operation or before expiry of the period of 12 months from the date of issuance of Letter of Intent (LoI), whichever is earlier;

Provided that where the Letter of Intent holder/lessee having taken all steps on his part, fails to obtain required environmental clearance and Consent To Operate (CTO) for undertaking mining operations within the said period of 12 months from the date of issuance of LoI, such letter of intent holder/lessee on a specific application submitted to the Director, at least *thirty days* prior to the end of the period mentioned above, giving details of the action already taken may seek additional time up to another twelve months, over and above the time of 12 months already allowed for commencement of the period of contract, on payment of a non-refundable fee as per the following:-

1	Extension of further period up to six months	On payment of a non-refundable fee at the rate of one percent per month of the annual bid for each month of requested extension period
2	Extension for a second period up to six months	On payment of a non-refundable fee at the rate of two percent per month of the annual bid for each month of requested extension period
Note: Extension shall be allowed only in month (s) and any request for period less/part of the month shall be summarily rejected and		

shall apply along with advance amount of the fee for such requested period of extension.

- xii) In case the highest bidder fails to deposit 10% of the annual bid amount online towards the "Initial bid Security" within 24 hours given for the same, the earnest money deposited shall stand forfeited. Further such bidder(s) shall not be eligible to participate in any future auctions/Tenders/ competitive bidding process in respect of any area for obtaining mineral concession in the State for a period of 5 years;
- xiii) The bids offered/received during the e-auction process shall be provisionally accepted and shall be regarded as successful bid only after acceptance by the State Government;
- xiv) The LOI would be issued through e-auction portal/online itself on registered e-mail of the bidder, after validating all the documents and approval from the State Government.
- xv) After deposit of 10% of the bid amount (as initial bid security) after the conclusion of auction by the highest bidder(s), no request from the highest bidder(s) regarding revocation or the withdrawal of the highest bid shall be considered. In case, any such request is made, the same shall be followed by the Penal Action i.e. 10% amount deposited towards initial bid security shall stand forfeited and such bidder(s) shall be **debarred** from participation in any future auctions/tenders/competitive bidding process in respect of any area for obtaining mineral concession in the State for a period of 5 years;
- xvi) The earnest money deposited by the bidders other than highest bidders shall be refunded upon completion of the auction proceedings;
- xvii) After the acceptance of highest bid by the State Government and on issuance of Letter of Intent, the LOI holder shall execute an agreement in Form ML-1 appended to the 'Haryana Minor Mineral Concession, Stocking, Transportation of Minerals and Prevention of Illegal Mining Rules, 2012' **within a period of 90 days of the order of grant of LOI**;
- xviii) The agreement executed shall be got duly registered under relevant law with concerned Registering Authority and they shall be liable to pay applicable stamp duty and registration fee etc. as per the applicable rates and demanded by the Registering Authority/Revenue Department.
- xix) In case of failure to execute the agreement, after issuance of acceptance of bid/LOI within prescribed period of 90 days from the date of issuance of LOI, the acceptance/LOI shall be **deemed to have been revoked** and 10% amount deposited towards "initial bid security" shall stand forfeited and such bidder shall be debarred from participation in any future auctions/tenders/competitive bidding process in respect of any area for obtaining mineral concession in the State


Mining Engineer
For Director Mines and Geology
Haryana.

Department of Mines and Geology, 2nd Floor, DHL Square, Plot No. 9, Sector 22, Panchkula

for a period of 5 years.;

- xx) After execution of agreement, either before commencement of the mining operation or before expiry of the time allowed, if any, as per **clause 21(xi)(b)** above, in case of failure to deposit the balance 15% amount towards security (as required under clause 21(xi)(b) above) the acceptance of bid/issuance of Lol/execution of agreement shall be deemed to have been revoked and 10% amount deposited towards as initial bid security after the conclusion of auction shall stand forfeited. Further, such bidder shall be debarred from participation in any future auctions/tenders/competitive bidding process in respect of any area for obtaining mineral concession in the State for a period of 5 years.
- xxi) In case of default as per clause **17 and 19 (XIV and XV)** above, wherever the bidder/lessee are debarred from participation future auctions/ tenders/ competitive bidding process, it may be noted that in case of such default by a company, the said company and all of its Promoter/s and Director/s, in case of Partnership Firm along with such firm all of its partners shall be debarred from participation whether individually or as partner/ proprietor/ director in a company in bids for the period prescribed.
- xxii) The lessee shall also deposit/pay an additional amount equal to 7.5% of the due Dead Rent along with installments towards the 'Mines and Minerals Development, Restoration and Rehabilitation Fund'.
- xxiii) The lessee shall also deposit/pay an additional amount equal to 2.5% of the due Dead Rent along with installments towards the 'District Mineral Fund'.
- xxiv) The lessee shall be liable to pay advance Income Tax as per provisions of Section 206 (c) of the Income Tax Act, in addition to the Dead Rent payable as per terms and conditions of the lease deed;
- xxv) On enhancement of the Dead Rent by 10% with expiry of every three years period, the lessee shall deposit the balance amount of security so as to upscale the security amount equal to 25% of the revised annual Dead Rent as applicable for one year with respect to the next block of three years;
- xxvi) No interest, whatsoever, shall be payable on the security amount deposited under proper security head of the government;
- xxvii) The Lol holder/lessee shall also furnish a solvent surety for a sum equal to the amount of the annual bid for execution of the agreement. In case the surety offered by the lessee(s) during the subsistence of the lease is not found solvent, the lessee(s) shall offer another solvent surety and a supplementary deed to this effect shall be executed;
- xxviii) The mining lessee shall get prepare a Mining Plan along with the Mine Closure Plan (Progressive & Final) from the Recognized Qualified



Department of Mines and Geology, 2nd Floor, DHL Square, Plot No. 9, Sector 22, Panchkula

Person as per Chapter 10 of the "State Rules, 2012" for mining area granted on lease and shall get the same approved by an officer authorized by the Director, Mines & Geology, in this behalf.

- xxix) The lessee / LoI holder shall obtain prior Environmental Clearance for the Mining block(s)/area from Competent Authority as required under notification dated 14/09/2006 issued by the MoE&F, GoI or as amended from time to time and also other required approvals for mining including Consent to Establish and Consent to Operate before commencement of actual mining operations;
- xxx) The Mining lessee would also be liable to pay following to the land owners;
- (a) The annual rent in respect of the land area blocked under the concession but not being operated, and;
- (b) The rent plus compensation in respect of the area used for actual mining operations.
- xxxi) The amount of annual rent and the compensation shall be settled mutually between the landowner and the mining lessee. In case of non-settlement of the rent and compensation, the same shall be decided by the District Collector concerned in accordance with the provisions of Chapter 9 of "the State Rules, 2012".
- xxxii) The total mineral excavated and stacked by the concession holder within the area granted on mining contract shall not exceed two times of the average monthly production as per approved Mining Plan at any point of time.
- xxxiii) The Mining lessee shall not stock any mineral outside the concession area granted on mining lease, without obtaining a valid Mineral Dealer License as per provisions contained in Chapter 14 of the "Haryana Minor Mineral Concession, Stocking, Transportation of Minerals and Prevention of Illegal Mining Rules, 2012";
- xxxiv) The lessee shall not carry out any mining operations in any reserved/protected forest or any area prohibited by any law in force in India, or prohibited by any authority without obtaining prior permission in writing from such authority or an officer authorized in this behalf. In case of refusal of permission by such authority or officer authorized in this behalf, lessee(s) shall not be entitled to claim any relief in payment of Dead Rent on this account;
- xxxv) That no mining operation shall be allowed in the urbanize zone of area notified by Town and Country Planning Department. Further, in case of the agriculture zone notified by Town and Country Planning Department mining shall be permissible only after obtaining prior permission from the competent authority;

Department of Mines and Geology, 2nd Floor, DHL Square, Plot No. 9, Sector 22, Panchkula

Mining Engineering
For Director Mines and Geology
Haryana.

- xxxvi) A safety margin of two meters (2m) shall be maintained above the ground water table while undertaking mining and no mining operations shall be permissible below this level unless a specific permission is obtained from the competent authority in this behalf.
- xxxvii) The lessee shall not undertake any mining operations in the area granted on mining lease without obtaining requisite permission from the competent authority as required for undertaking mining operations under relevant laws;
- xxxviii) The lessee shall be under obligation to carryout mining in accordance with all other provisions applicable as per Mines Act, 1952, Mines and Minerals (Development and Regulation) Act, 1957, Forest (Conservation) Act, 1980 and Environment (Protection) Act, 1986 and the rules made there under Wild Life (Protection) Act, 1972, Water (Prevention and Control of Pollution) Act, 1974 and Air (Prevention and Control of Pollution) Act, 1981;
- xxxix) Further information, if any required, can be had on any working day from the office of the Mining Officer, Mines & Geology Department, Mahendergarh or from the O/o the Director General, Mines and Geology, Haryana, Plot No 9, Sector 22, Panchkula, Haryana.


Mining Engineering,
For Director Mines and Geology
Haryana.

Director,
Mines & Geology, Haryana.

Annexure- R/2

Speed/Registered Post

From

The Director General,
Mines and Geology Haryana,
Plot No. 9, I.T. Park, Sector-22, Panchkula.

To

M/s Landsworthy Mining & Infra LLP,
Through Shri Vinit Kumar,
House No. 184P, Huda Sector-1, Narnaul -123001

Memo No. DMG/HY/ML/Rajawas/2023/ 4403
Dated Panchkula, the 04/08/23

Subject: Acceptance of the highest bid in respect of minor mineral mine of Stone at village "Rajawas" having tentative area of 119.55 acre in the district Mahendergarh, offered in e-auction held on 20.06.2023/issuance of Letter of Intent (LoI)- regarding.

You participated in the e-auction held on 20.06.2023 on the e-Auction web portal (<https://minesharyana.clauctions.com/>) for grant of mining lease of minor mineral stone after accepting the terms and conditions of the auction notice issued vide notification no. DMG/HY/Auction/MGR/2023/2583 dated 15.05.2023 in order to obtain mining lease of minor mineral stone mine of the district Mahendergarh.

2. You offered the highest bid of Rs. 50,40,00,000/- (Rs. Fifty Crores Forty Lakhs only) per annum against the Reserve Price of Rs. 32,20,00,000/- for obtaining the Mining Lease of Minor Mineral Mine namely 'Rajawas' for extraction of 'Stone' having total area of 119.55 acre falling in Khasra number 91, 96, 97, 98, 99, 102 and 103 of village Rajawas, district Mahendergarh.

3. You are hereby informed that the State Government has accepted the highest bid of Rs. 50,40,00,000/- per annum offered by you in respect of 'Rajawas Stone mine' under the provision of Haryana Minor Mineral Concession, Stocking, Transportation of Minerals & Prevention of Illegal Mining Rules, 2012 (State Rules, 2012). Accordingly, you have become the successful bidder in respect of above said mine.

4. The State Government having accepted the aforementioned highest bid of Rs. 50,40,00,000/- offered by you. The Department is pleased to issue this Letter of Intent (LoI) in your favour in respect of the Mining Unit/area namely 'Rajawas Stone mine' subject to the following terms and conditions:

4.1 The period of the the lease shall be 10 years and the same shall commence w.e.f. the date of grant of Consent to Operate (CTO) by the State Pollution Control

Board followed by Environmental Clearance by the competent authority or on expiry of the period of 12 months from the date of issuance of Lol, whichever is earlier;

- 4.2 You may note that the detail of the area of the mining unit is tentative and was notified on "as is where is basis" (refer condition no. (iv) of 21 of the auction notice). In case of any inadvertent mistake in the area detail/Khasra number etc., the same shall be got rectified/corrected before execution of the contract agreement (refer condition no. (iii) of 21 of the auction notice);
- 4.3 No request regarding reduction in bid amount on account of reduction in land/area of the Mining Block/ Unit, on any other account including that of change in description of Khasra numbers / location etc. at any stage will be entertained on any ground. This shall also include any loss/reduction of area for actual mining for want of compliance of applicable laws/restrictions for mining or part of the leased area had already been operated in the past. Needless to state that this also includes the changes, if any, as per condition no. (iv) of 21 of the auction notice.
- 4.4 You offered bid after having gone through the terms and conditions of auction notice and also the applicable Acts and Rules for undertaking mining. The State Government shall not be responsible for any kind of loss to you being the highest bidders/lessee at any point of time (before or after grant of lease) on any account including on account of reduction of land/ area/ production/ non grant of permission for mining in part area or otherwise on account of any condition stipulated for undertaking mining by any competent authority.
- 4.5 The amount of the highest bid i.e. 50,40,00,000/-per annum shall be the "Annual Dead Rent" payable by you as the Dead Rent in the manner prescribed in the Lease Deed to be executed on form ML-1 appended to State Rules.

As per orders dated 01.07.2022 of the State Government you will have to open Escrow Account with the department, wherein all the sale proceed made through e-Rawaana Portal will required to be deposited.

- 4.6 The above said annual Dead Rent shall be increased at the rate of 10% on completion of each block of three years. Accordingly, the year-wise amount of the annual Dead Rent shall be as per details given below:

Sr. No.	Year of the contract Period	Annual Dead Rent [in Rs.]
1	First Year	50,40,00,000
2	Second Year	50,40,00,000
3	Third Year	50,40,00,000
4	Fourth Year	55,44,00,000
5	Fifth Year	55,44,00,000
6	Sixth Year	55,44,00,000
7	Seventh Year	60,98,40,000
8	Eighth Year	60,98,40,000
9	Ninth Year	60,98,40,000
10	Tenth Year	67,08,24,000

- 4.7 As per the terms and conditions of the grant, you are liable to deposit Rs. 12,60,00,000/- i.e. equal to 25% of the annual bid amount as "Security", out of which you have already deposited an amount of Rs. 5,04,00,000/- (Rs. Five Crore Four Lakhs only) i.e. equal to 10% of the annual bid amount as 'initial bid security' after the conclusion of e-auction. The balance amount of Rs. 7,56,00,000/- (Rs. Seven Crores Fifty Six Lakhs only) of the bid security i.e. 15% of the annual bid amount shall be deposited before commencement of the mining operation or before expiry of the period of 12 months from the date of issuance of Letter of Intent (LoI), whichever is earlier;

Provided that in case having taken all steps on your part, if you fails to obtain required Environmental Clearance and Consent To Operate (CTO) for undertaking mining operations within the said period of 12 months from the date of issuance of LoI, such Letter of Intent holder/lessee on a specific application submitted to the Director, at least thirty days prior to the end of the period mentioned above, giving details of the action already taken may seek additional time up to another twelve months, over and above the time of 12 months already allowed for commencement of the period of lease, on payment of a non-refundable fee as per the following:-

1	Extension of further period up to six months	On payment of a non-refundable fee at the rate of one percent per month of the annual bid for each month of requested extension period.
2	Extension for a second period up to six months	On payment of a non-refundable fee at the rate of two percent per month of the annual bid for each month of requested extension period
Note: Extension shall be allowed only in month (s) and any request for period less/part of the month shall be summarily rejected and shall apply along with advance amount of the fee for such requested period of extension.		

- 4.8 You are directed to execute the Lease Deed in Form ML-1 appended to the State Rules, 2012 within a period of 90 days from the date of order of issuance of this LoI.

NOTE: 90 days period is for execution of Lease Deed. Therefore, it is advised to submit draft agreement along with all relevant documents preferably within 45 days, so that agreement could be executed within 90 days after completing all the formalities of scrutiny and verification.

- 4.9 In case of the Partnership Deed (where bidding entity is a partnership firm) or Articles of Association (where bidding entity is a registered Company) or an Affidavit (where bidding entity is a sole proprietorship firm and the bidder is participating as an Individual), no transfer or addition or deletion of the Partners/Directors will be permissible before execution of the agreement;
- 4.10 The Lease Deed executed shall be got duly Registered under relevant laws with concerned Registering Authority and you will be liable to pay applicable stamp duty and registration fee etc. as per the applicable rates and as demanded by the Registering Authority/Revenue Department at the time of Registration.

- 4.11 In case of failure to execute the lease deed, after issuance of this acceptance of bid/LOI within the prescribed period of 90 days, this LOI shall be deemed to have been revoked and 10% amount of the highest bid deposited as initial bid security shall be forfeited and you, will be debarred from participation in any future auctions/tenders/competitive bidding process in respect of any area for obtaining mineral concession in the State for a period of 5 years.
- 4.12 For execution of lease deed, you are also required to furnish a solvent surety for a sum equal to the amount of the annual dead rent. The documents of the properties to be submitted in support of solvency of the surety shall be duly evaluated as per current Collector Rates by the concerned Revenue Authority along with Non Encumbrance Certificate from the concerned Revenue Authority. In case, the surety offered by the lessee(s) during the subsistence of the contract is not found solvent, the lessee(s) shall offer another solvent surety and a supplementary deed shall be executed to this effect.

Further, Surety will submit an affidavit to the effect that the property in question has not been offered as surety to the department of Mines and Geology, Haryana in some other case.

- 4.13 After execution of deed, either before commencement of the mining operation or before expiry of the time allowed, if any, as per condition No. 4.7 above, in case of failure to deposit the balance 15% amount towards security (as required under clause 4.7 above), the acceptance of bid/issuance of LOI/execution of deed shall be deemed to have been revoked and 10% amount deposited towards as initial bid security after the conclusion of auction shall stand forfeited. Further, such bidder shall debarred from participation in any future auctions/tenders/competitive bidding process in respect of any area for obtaining mineral concession in the State for a period of 5 years.
- 4.14 You shall be liable to deposit the lease money in advance at monthly intervals as per provisions of Lease Deed i.e. from the date of commencement of the lease period.
- 4.15 You shall also deposit/ pay an additional amount equal to 7.5% of the due dead rent along with the monthly instalments towards the 'Mines and Mineral Development, Restoration and Rehabilitation Fund'.
- 4.16 You shall also deposit/pay an additional amount equal to 2.5% of the due dead rent along with the monthly instalments towards the 'District Mineral Fund'.
- 4.17 You shall also be liable to pay advance Income Tax as per provisions of Section 206(c) of Income Tax Act in addition to contract money, payable as per terms and conditions of contract agreement.
- 4.18 On enhancement of the dead rent with the expiry of every three years period, you shall deposit the balance amount of security so as to upscale the security amount equal to 10% of the revised annual dead rent as applicable for one year with respect to the next block of three years. No interest, whatsoever, shall be

payable on the security amount deposited under the prescribed security head of the government;

- 4.19 You shall prepare a Mining Plan along with the Mine Closure Plan (Progressive & Final) from the Recognized Qualified Person as per chapter 10 of the State Rules, 2012 for the "Mining Unit" and shall not commence mining operations in any area except in accordance with such Mining Plan duly approved by an officer authorised by the Director, Mines & Geology, in this behalf.
- 4.20 Further, the actual mining will be allowed to be commenced only after prior Environment Clearance is obtained by you as the Lol holder/ Mining contractor for the Mining Unit from the Competent Authority as required under EIA notification dated 14/09/2006 issued by Ministry of Environment, Forests and Climate Change, Government of India or as amended from time to time and also other required approvals for mining including Consent to Establish and Consent to Operate from the Haryana State Pollution Control Board before commencement of actual mining operations.
- 4.21 You will also be liable to pay the following to the landowners to undertake mining operations:
- (a) Annual rent in respect of the land area blocked under the concession but not being operated; and
 - (b) Rent Plus compensation in respect of the area used for actual mining operations.
- 4.22 The amount of annual rent and the compensation shall be settled mutually between the landowner and the mining lessee. In case of non-settlement of the rent and compensation, the same shall be decided by the District Collector concerned in accordance with the provisions contained in Chapter 9 of the "State Rules, 2012";
- 4.23 The total mineral excavated and stacked by the concession holder within the area granted on mining lease shall not exceed two times of the average monthly production as per approved Mining Plan and/or quantity approved under Environmental Clearance, at any point of time.
- 4.24 The mining lessee shall not stock any mineral outside the concession area granted on mining contract, without obtaining a valid Mineral Dealer Licence as per provisions contained in Chapter 14 of the State Rules, 2012.
- 4.25 The lessee shall not carry out any mining operations in any reserved/ protected forest or any area prohibited by any law in force in India, or prohibited by any authority without obtaining prior permission in writing from such authority or officer authorized in this behalf. In case of refusal of permission by such authority or officer authorised in this behalf, lessee(s) shall not be entitled to claim any relief in payment of dead rent on this account;
- 4.26 No mining operation shall be allowed in the urbanize zone of area notified by Town and Country Planning Department. Further, in case of the agriculture zone

notified by Town and Country Planning Department mining shall be permissible only after obtaining prior permission from the competent authority;

- 4.27 The lessee shall not undertake any mining operation in the area granted on mining lease without obtaining requisite permission from the competent authority as required for undertaking mining operations under relevant laws;
- 4.28 The lessee shall be under obligation to carry out mining in accordance with all other provisions as applicable under the Mines Act, 1952, Mines and Minerals (Development and Regulation) Act, 1957, Indian Explosive Act, 1884, Forest (Conservation) Act, 1980 and Environment (Protection) Act, 1986 and the rules made there under, Wild life (Protection) Act, 1972, Water (Prevention and Control of Pollution) Act, 1974 and Air (Prevention and Control of Pollution) Act, 1981;
- 4.29 All other terms and conditions shall remain as per auction notice and the provisions of the Mines and Minerals (Development and Regulation) Act, 1957 and Rules made there under shall prevail over all the terms and conditions.

5. Accordingly, you are advised to submit the Draft Lease Deed along with other requisite documents including a solvent surety(s) for a sum equal to the amount of the annual bid for execution of the agreement, within a period of 90 days from the date of issue of this bid acceptance letter and the Lol.

NR
02/07/2023
Director,
Mines & Geology, Haryana

Speed/Registered Post

Endst. No. DMG/HY/ML./Rajawas/2023/

Dated:

A copy is forwarded to the following for information and necessary action please:-

1. The Additional Chief Secretary to Government Haryana, Mines and Geology Department.
2. The Chairman, Haryana State Pollution Control Board, Panchkula.
3. The Deputy Commissioner, Mahendergarh.
4. The Mining Officer, Mines & Geology Department, Mahendergarh. He is directed to ensure that proper and complete 'Draft Lease Deed Documents' as required are submitted within stipulated period.

sd/
Director,
Mines & Geology, Haryana.

**LANDSWORTHY MINING & INFRA LLP Annexure-
R/3**E-mail: landsworthy2019@gmail.com Mob No. 8607776668 GSTIN: 06AAHFL8409H1ZK

To,
Regional Officer Mahendergarh,
Haryana State Pollution Control Board,
Rewari,
Haryana.

Date :08.08.2024

Subject: Submission of Draft EIA for conduct of public hearing for Proposed Project Rajawas Stone Mine having an area of 119.55 acres with production capacity of 1.4 MTPA along with 3 stone crushers with (3*500) TPH Capacity at village Rajawas, District Mahendergarh ,Haryana.

Ref: TOR issued by SEIAA; Haryana vide File no , SEAC/HR/2024/125 Dated 12.06.2024

Respected Sir,

It is submitted that we have applied to SEIAA, Haryana for obtaining environment Clearance under EIA notification 2006. The Terms of reference have been granted by SEIAA, Haryana vide File no SEAC/HR/2024/125 Dated 12.06.2024.

As a part of the process, we are submitting copies of Draft EIA report, Executive summary in English & Hindi in both Hard and soft copies to your office for conduct of public hearing for the project.

We are submitting public hearing fees in the form of DD amounting to Rs 1,50,000/- vide DD no 795933 dated 14.11.2022 issued by Bank of Baroda in favour of Member Secretary, Haryana State Pollution control board, Panchkula copy of which is enclosed herewith,

We request you to kindly process our application for conduct of public hearing for our project.

Thanking You,

Yours Faithfully,

Rakesh Beniwal.
(Nominated Owner)
Landsworthy Mining & Infra LLP